## Government of India Ministry of Finance Department of Revenue

# LOK SABHA

### **UNSTARRED QUESTION NO. 2364**

TO BE ANSWERED ON MONDAY, 04<sup>th</sup> August, 2025/ Sravana 13, 1947 (Saka)

#### **Investigation by ED**

#### 2364. SHRI K C Venugopal:

Will the Minister of FINANCE be pleased to state:

- (a) whether the ED has initiated investigation (after filing ECIR) where the predicate offence emanates from a complaint filed by an individual, who had no authority to investigate; and
- (b) if so, the details thereof and the number of cases investigated during the last ten years?

# ANSWER MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHAUDHARY)

- (a) Yes, there are such instances. It may be noted that the Directorate of Enforcement initiates investigation following the applicable tenets of law. Generally, under CrPC/BNSS, any criminal case can be registered by way of two major actions:
  - i. By registering FIR.
  - ii. By filing a criminal complaint in a competent court.

Thus, existence of scheduled offence for investigation under PMLA, 2002 can be considered in both the above circumstances.

(b) 52 cases were initiated by ED during the last 10 years either on the basis of a Competent Court initiating enquiry/proceedings on a complaint by individuals or where a Competent Court has directed Police/CBI to register FIR upon such complaints.

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